## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.170/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (T) Shri S. Vijayaraghavan

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th April, 2017, 10.30 A.M.

	Name of the Company	RBL Bank LtdVersus- MBL Infrastructures	Ltd. & Ors	
Under Section		7		IBC
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

ATANU MUKHERJEE, ADVOCATE

,

NARAYAN DEBNATH, ADVOGATE

INTERIM RESOLUTION PROFESSIONAL

RBL Bank Ltd.

alâm 18/4/17 18/04/17

Mr. Abhrejet Mehr, br. Abr de for respondent Mr. Repilie kepana, Adv de for respondent

ORDER

Ld. Counsels for the petitioner and the respondents as well as the Interim Resolution Professional (IRP) are present.

IRP has informed that Committee of Creditors is to be formed within one or two days and he will proceed according to law under

the provision of the IBC. He is directed to form Committee of Creditors as soon as possible as per IBC, 2016.

Corporate Debtor is directed to fully cooperate with the IRP and provide the information as required by him.

Petitioner is also directed to serve a copy of the petition on the Corporate Debtor.

List the matter on 01/05/2017.

SdF

(S. Vijayaraghavan) Member (T) Sal-

(Vijai Pratap Singh) Member (J)